(e) what steps have been taken to speed up the process of recovery; and

(f) what is the total amount recovered during the last three years, year-wise upto 30th June 1987 and by when the total amount estimated to be around eight hundred crores will be recovered?

THE MINISTER OF STATE IN THE PEPARTMENT OF CHEMICALS AND PETRO-CHEMICALS IN THE MINISTRY OF INDUSTRY (SHRI R.K. JAICHANDRA SINGH): (a) to (d) ana (f) Notices have been issued in over 200 cases. The rest of the information called for in the question is voluminous .and not readily available. Time and efforts required for collecting this will be commensurate with the results likely to be achieved.

(e) Necessary steps to recover the amount, wherever dues have been taken as per due process of law.

## Prices of Ethambutol, etc.

1001. SHRI CHANDRIKA PRASAD TRIPATHI: Will the Minister of INDUSTRY be pleased to state:

(a) whether instances of overcharg ing of prices of Ethambutol, Pyrazinamide, INH and ifampicin formula tions of various companies are in the knowledge of his Ministry;

(b) if so, name of each company, pack size for which prices have been overcharged, price approved, price charged at different points of time after 1979 and, the number of packs sold during such periods;

(c) whether any packs have been sold by the companies involved without any price approval, if so, pack size and the period for which no price approval was taken; and

(d) what action has been taken to provide relief to poor TB and leprotic patients?

THE MINISTER OF STATE IN THE DEPARTMENT OF CHEMICALS AND PETRO-CHEMICALS IN THE MINISTRY OF INDUSTRY (SHRI R. K. JAICHANDRA SINGH): (a) to (d) A large number of formulations based on the bulk drugs referred to in the question are currently sold by many drug companies. Instances of some companies charging higher prices pending disposal of their representations have come to the notice of the Government. The leader prices of Rifampicin formulations have recently been revised by the Government and the drugs are now available as prices fixed by the Government. The details asked for in the question are quite voluminous and are not readily available. The time and efforts required for collection of these will not be commensurate with the results likely to be achieved.

## **Review petitions submitted under DPCO**

1002. SHRI GHAN SHYAM SINGH: Will the Minister of INDUSTRY be pleased to state:

(a) what is the total number of Review Petitions submitted under para 27 of the Drugs Price Control Order, 1979 by the drug companies;

(b) what is the total number of review petitions still pending and by when the same are likely to be disposed of;

(c) how many review petitions are being disposed of every year;

(d) how many review petitions have been disposed of from 1st January 1987 to 30th June, 1987 alongwith the name of the company the product involved as well as the price fixed by Government and price charged by the company;

(e) what will be the position of these review petitions after the announcement of proposed New Drugs Price Control Order;

(f) whether it is a fact that none of the fixed prices have been imple mented; and